

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. 4

CUSTOMS APPEAL NO. 4 OF 2011

WITH

CUSTOMS MISCELLANEOUS APPLICATION NO. 50182 OF 2020

[Arising out of Order-in-Original No. 47/2010 dated 08.10.2010 passed by the Commissioner of Customs ICD, Tughlakabad, New Delhi]

**MOHD. QASIM KHAN AUTHORIZED
REPRESENTATIVE OF M/S JAVERIA IMPEX INDIA
PVT LTD.**

D-21, DDA Colony,
West Gorakh Park Extn.,
New Zafarabad, Shahdara,
Delhi

Appellant

Vs.

**COMMISSIONER OF CUSTOMS (ICD) NEW DELHI,
TUGHLAKBAD,
NEW DELHI**

Respondent

Appearance:

Present for the Appellant : Shri Vaibhav Singh, Advocate

Present for the Respondent Shri Rakesh Kumar, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing : 25/07/2023

Date of Decision : 08.11.2023

P V SUBBA RAO:

The appeal is partly allowed. For order, see order of date in Customs
Appeal No. 3 of 2011.

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(P V SUBBA RAO)
MEMBER (TECHNICAL)**

